

(b) if so, the locations where these tribunals would be set up; and

(c) the extent to which the industrial relation situation would improve thereby?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**  
(a) Yes, Sir.

(b) It is proposed to set up three Central Government Industrial Tribunals-cum-Labour Courts at the following places:

1. Noida
2. Ranchi
3. Bhopal

(c) Setting up of additional Industrial Tribunals cum- Labour Courts would bring down the pendency of cases in the Industrial Tribunals-cum-Labour Court. It would also be easier for the workers to approach them.

#### **Child Marriages**

10139. **SHRI BANWARI LAL PUROHIT:** Will the Minister of WELFARE be pleased to state:

(a) whether the child marriages still exist in several parts of the country despite statutory ban;

(b) whether Union Government propose to direct State Governments to strictly follow the guidelines in this regard; and

(c) if so, the details thereof and the steps taken by Government in case of any incident of child marriage came to the notice of the Government?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF**

**WELFARE (SHRIMATI USHA SINHA):** (a) Yes, Sir.

(b) and (c). The Child Marriage Restraint Act, 1929, which restrains child marriage, was amended in 1978 with a view to provide that offences under the Act shall be cognizable for the purpose of investigation and for all matters other than matter referred to in section 42 of the Criminal Procedure Code 1973 (arrest on refusal to give name and residence) and the arrest of a person without a warrant. The implementation of the Act lies with the action in accordance with the provisions of the Act. A number of steps, including stress on education, have been taken by the Government for educating people about the consequences of the evil practice of child marriage through mass media, by involving voluntary organisations in the task and by other measures. These include radio programmes, exhibitions, cinema slides, posters and short documentary films on TV group discussions with rural women, etc.

#### **Export Obligation of Pepsi-Punjab Agro**

10140. **SHRI PHOOL CHAND VARMA:**  
**DR. RAM CHANDRA DOME:**

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the steps taken by Government to see that Pepsi-Punjab Agro-Voltas joint venture will stick to its export obligation; and

(b) whether Government propose to allow production and sale of soft drink by Pepsi Food before export obligation is fulfilled?

**THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):** (a) M/s. Pepsi Food Private Limited have executed

an agreement with the Chief Controller of Imports and Exports in accordance with the prescribed procedure for fulfilment of export obligation. Appropriate action will be taken against M/s. Pepsi Food Private Limited for any violation of the above agreement.

(b) One of the conditions of the letter of intent is that the project shall export 50 per cent of its total turn over each year for a period of 10 years from the commencement of commercial production of which 40 per cent will be from the company's own manufactured products. The export obligation is thus linked to the turn over of the company each year and is not directly dependent upon the date from which the production and sale of soft drinks commences.

#### **Targets/Achievements in Housing Schemes**

10141. SHRI B.N. REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the targets fixed and achievements made in respect of various housing schemes

under 20-Point Programme during the Seventh Five Year Plan, Year-wise and State/ U.T wise;

(b) whether there has been any shortfall in achieving the targets;

(c) if so, the reasons therefor; and

(d) the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Statement I to VI indicating the targets fixed and achievements made in respect of various housing schemes under the 20 Point Programme during the Seventh Five Year Plan, year-wise and States/UTs-wise are given below.

(b) to (d). Since housing is a state subject, all Social Housing Schemes are implemented by the States/UTs. However, targets set under the 20 Point Programme have been achieved substantially and overall performance is satisfactory.